

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3796
ANSWERED ON:16.12.2011
NCPCR
Bhagat Shri Sudarshan;Thakor Shri Jagdish

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of cases registered with the National Commission for Protection of Child Rights (NCPCR) till now for violation of Right to Education Act, 2009, State -wise;
- (b) the follow-up action taken thereon;
- (c) the further steps taken/being taken by the NCPCR for the propagation of the said Act;
- (d) whether the NCPCR is also considering to start a helpline to stop violation of the said Act; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): The National Commission for Protection of Child Rights (NCPCR) has registered 2215 complaints for violation of the Right to Education (RTE) Act, 2009 till 30.11.2011. Out of these, 110 complaints have been disposed. The State-wise number of complaints received by NCPCR and disposed is at Annex.
- (c): For propagation of the RTE Act, NCPCR has taken up social audit, public hearings, workshops and training programmes with the concerned stakeholders. In addition, booklets on the main features of RTE Act and Frequently Asked Questions (FAQ) have been published and circulated by NCPCR to create awareness on RTE Act.
- (d): No such proposal is under consideration by the NCPCR for the present.
- (e): Does not arise.